

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 1029 of 2019

1. Unmilika Das, wife of Sri Ashok Kumar Das, resident of C/o Prof. A.N. Mishra, Near Kali Bari, Bela Bagan, Deoghar, PO, PS & District-Deoghar, Jharkhand

2. Shambhu Nath Dutta, son of Late Bhola Nath Dutta, resident of Purandaha, Near Railway Crossing, PO, PS & District-Deoghar

... Petitioners

Versus

The State of Jharkhand and Ors.

... Opposite Parties

(Through V.C)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioners : Ms. Apoorva Singh, Advocate

For the State : None

/ Dated: 10th September, 2021

Ms. Apoorva Singh, the learned counsel who appears for the petitioners states that against the writ Court's order the State has preferred LPA No.141 of 2019 and by an order dated 19.09.2019 operation of the writ Court's order has been stayed by the Hon'ble Division Bench.

The learned counsel for the petitioners therefore seeks permission to withdraw this contempt case, at this stage, with liberty to move the Court again, if so required.

Cont. Case (Civil) No. 1029 of 2019 is dismissed as withdrawn with the liberty, as prayed for.

Sd/-
(Shree Chandrashekhar,J.)

R.K.